



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs.  
(Power Section) Civil Secretariat.  
Jammu/Srinagar.

Notification  
Jammu, the 26<sup>th</sup> of April, 2018

**SRO 200** - In exercise of the powers conferred by section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the following officers to be the Executive Magistrates of the first class who shall exercise all the powers of an Executive Magistrate of the first class within their respective territorial Jurisdiction of District Rajouri:-

S.No.	Name of the Officer S/Shri	Designation and Place of posting
1.	Abdul Sattar.	Additional Deputy Commissioner, Nowshera
2.	Kartar Singh	Additional Deputy Commissioner, Sunderbani
3.	Khalid Hussain	Additional Deputy Commissioner, Kalakote

The Government further in exercise of the powers conferred by sub-section (2) of section 10 of the said Code appoint the aforesaid Executive Magistrates (Additional Deputy Commissioners) as Additional District Magistrate, within their territorial jurisdiction of District Rajouri and shall have all the powers of District Magistrate under the said Code.

By order of the Government of Jammu and Kashmir

Sd/-  
(Abdul Majid Bhat)  
Secretary to Government,

Dated 26 -04-2018.

NO LD (P) 2008/01-Rajouri

Copy to the:-

1. ✓ Commissioner/Secretary to Government, Revenue Department
2. Divisional Commissioner, Jammu
3. Registrar General, J&K High Court, Jammu
4. Deputy Commissioner, Rajouri. This is with reference to his letter No.DCR/2018 Dated 07-04-2018.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette
6. SRO section, Department of LJ&PA (w. 7 s c)

(Khurshid Ahmad Bhat)  
Deputy Legal Remembrancer

26/4/18  
26.04.18